

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

31. C.P.(IB)-674(MB)/2021

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

NAME OF THE PARTIES: Anchor Leasing Private Limited
V/s
Neelam Jignesh Shah
Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Rita Yadav appeared for the Resolution Professional. Adv. Ahmed Chunawala appeared for the Respondent/Personal Guarantor. Counsel for the Respondent seeks more time to file reply against the RP report. Time granted. Let the same be filed within a period of three weeks, failing which, the right to file reply/objections shall be forfeited. List the matter on **18.06.2024** for hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

24.04.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)